

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : IA/23/2017
IN
PETITION NUMBER : CP/468/IB/CB/2017
NAME OF THE PETITIONER(S) : K. KUPPUSAMY & 1
NAME OF THE RESPONDENT(S) : STATE BANK OF INDIA & 2 ORS TEXTILES)
UNDER SECTION : SEC 10

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			

1. S R Rajagopal
Rohan Rajasekaran
Preethi S. Arasu
Chirag Gupta

counsel for
Applicants

Chirag

2. RAMESH.

V.M. KARTHIK.

(for Panmalingham & Associates)

Counsel for R,

V.M. Kartik

3.

S V Ravivumar
RD

Counsel for
Respondent CD

R. Subramanian

CA/232/13/2017

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CP/468/13/1CB/2017

(14)

ORDER

Counsel for RP present. Counsel for Corporate Debtor present. Counsel for Financial Creditor also present. Heard. Counsel for the Financial Creditor prayed for time for filing the counter. The counter may be filed before next date of hearing. During the course of hearing, Counsel for the Corporate Debtor submitted that there is possibility of revival of the business of the Corporate Debtor and hopefully better plans can be presented before the Committee of Creditors. Counsel for RP has submitted that looking to the present situation, viable plan is not possible. However, he did agree that in case any Applicant(s) approaches him, he will share the necessary information and co-operate in order to get the plan prepared for presenting before ^{the} CoC. Keeping in view the submissions made, the IRP is directed to render helping hand to the Applicant(s), who may be interested to propose plan(s) for revival of the business of the Corporate Debtor. Put up for further hearing on **10.01.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

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